

[English]

- (vi) **Need to provide central funds to Jammu and Kashmir for its industrial development in the ratio of 90 per cent as grant and 10 per cent as loan**

PROF. SAIFUDDIN SOZ (Baramulla): The Jammu and Kashmir State has remained industrially backward. No industries were established in the public sector except the HMT unit near Srinagar.

The result has been that Government service is the sole industry taking away the largest chunk of the State's resources.

One important factor why J&K State has remained backward is that the Union Government has been allocating funds to the State in the ratio of 70% as loan and 30% as grant. When the annual plan is drawn, the State has to pay a sizeable amount by way of debt services. What is left with the State is nothing more than a wage bill. There are hardly any projects that can be financed to take the State forward industrially.

Strangely enough, the J&K State is not being treated on par with Himachal Pradesh and given the grants in the ratio of 90% as grant and 10% as loan.

Government of India must realise that Himachal Pradesh has the same topography as J&K State, but it has established good infrastructure for industrial and agricultural development. The J&K State has lagged behind with no base for industrial development. It has not been able to harness its vast resources of hydraulic power due to paucity of funds.

place the matter before National Development Council as also convince the Ministry of Finance to see reason in giving funds to the State in the ratio of 90% as grant and 10% as loan.

[Translation]

- (vii) **Need to increase the amount of Social Security Pension**

SHRI YOGESHWAR PRASAD YOGESH (Chatra): Mr. Speaker, Sir, I would like to raise in the House an important matter under Rule 377. As per the provisions of the Social Security Pension introduced by late Shrimati Indira Gandhi under the 20-Point Programme, a pension of Rs. 30/- per month is being paid to distribute and uncared for people. The efforts of the former Prime Minister relief to these suffering people. Though the amount is quite nominal, yet it was a new step and a commendable effort on the part of Shrimati Indira Gandhi. The widows, bonded labourers and the old persons above 60 years of age are eligible for it. Even today, the scheme is being implemented enthusiastically on the same lines, by Shri Rajiv Gandhi. The policy under which the pension payable to freedom fighters has been increased should be made applicable to those drawing social security pension also purchasing power of rupee has declined a lot since this provision was made. Hence, it is my appeal to the Government that the amount of pension should be increased from Rs. 30/- to Rs. 60/- per month and necessary measures should be taken to make immediate payment at the revised rate. Besides, provision should be made to award deterrent punishment to the middlemen who cheat the innocent pensioners.

I would urge the Ministry of Planning to